

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.285/Del/2016
Assessment Years: 2012-13**

Elektrobit Automotive GmbH, vs. DCIT, Circle 1(2)(2),
AM, Wolfsmantel, 46, New Delhi

PAN : AACCE4655N
(Appellant)

(Respondent)

Appellant by : Sh. Vipin Upadhyaya, Adv
Respondent by: Dr. Prabha Kant, CIT/DR

Date of hearing: 10.02.2021

Date of order : 10.02.2021

ORDER

PER K. NARASIMHA CHARY, J.M.

This appeal by the assessee for the assessment year 2012-13 is directed against the assessment order dated 18.11.2015 passed in pursuance to directions of Id. DRP-1, New Delhi.

2. The assessee, vide its letter dated 09.02.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020".

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in presence of parties on 10th February, 2021.

Sd/-

(O.P. KANT)

ACCOUNTANT MEMBER

Dated: 10/02/2021

'aks'

Sd/-

(K. NARASIMHA CHARY)

JUDICIAL MEMBER